

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 152/91 : Date of order 15.12.94

Manohar Lal : Applicant

V/s

Union of India & Others : Respondents.

Mr. S.K. Jain : Counsel for the applicant.

Mr. S.S. Hassan : Counsel for the respondents.

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Hon'ble Mr. Gopal Krishna, Member (Judicial)

Hon'ble Mr. O.P. Sharma, Member (Administrative)

P.D.R HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDICIAL)

Applicant Manohar Lal Meena in this application u/s 19 of the Administrative Tribunals Act, 1935, has sought the following reliefs:-

- "i) That by an appropriate writ, order or direction, the respondents be ordered to promote the petitioner on the post of Asstt. Head Signaller and Head Signaller since 16.9.92 and pay him the arrears of the salaries and fixation of pay since then with interest @ 13% per annum.
- ii) That by an appropriate writ, order or direction the respondents be ordered to promote the petitioner on the post of I.T.I. since 1.1.1984 or since 1.3.1984 against the post of Shri Rangi Lal, I.T.I. and pay him the arrears of salaries and fixation of pay on the above post of I.T.I. with interest @ 13% per annum.
- iii) That the seniority of the petitioner on the post of I.T.I. should be counted since 1.1.1984/1.3.1984 and should be given benefit of further promotion on the basis of seniority.
- iv) That any other relief which this Hon'ble Tribunal deem fit may also be granted to the petitioner."

2. We have heard the learned counsel for the parties and have gone through the records of the case carefully.

3. The applicant's claim for being absorbed in the post of Guard has been accepted by the respondents and he was sent for

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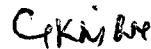
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training for such post. He has already been granted substantial relief after his opting for the post of Guard. The grievance of the applicant now does not survive.

4. In view of what has been stated above, this application stands dismissed, with no order as to costs.


(O.P. SHARMA)

MEMBER(A)


(GOPAL KRISHNA)

MEMBER(J)